

be enacted before the dissolution of the House; and

(c) if not, the reasons therefor?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) to (c). The draft Bill for amending the Scheduled Castes and Scheduled Tribes Order has not been finalised and the matter is still under consideration.

Tube Wells in Bihar

1664. Shri Rama Chandra Mallick: Shri Sudhansu Das:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Government of Bihar have already submitted an emergency scheme envisaging energisation of 4,000 tube wells;

(b) if so, the total amount required by the State Government to meet the situation created by the recent drought in the State;

(c) whether the State Government have also requested the Centre to approve of the emergency medium irrigation schemes costing about Rs. 20 crores; and

(d) if so, the action taken by Government thereon?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Rs. 3 crores for the energisation of the 4,000 tubewells referred to above in addition to the Annual Plan outlay of Rs. 2.75 crores for 1966-67.

(c) and (d). The State Government has been requested to furnish detailed proposals (Project Reports) for the medium irrigation schemes to be taken up under the emergency programme.

Jalsindhi Bundh on River Narmada

1665. Shri D. J. Naik: Shri Chhotubhal Patel:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that an agreement between Maharashtra and Madhya Pradesh Governments has been reached to construct Jalsindhi Bundh on Narmada river; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Gujarat, which is also a riparian State of Narmada, is not a party to this Agreement. Efforts are being made to arrive at a satisfactory settlement among the concerned States for the optimum development of the entire Narmada River System.

Central Institution for Research and Training in Public Cooperation

1666. Shri D. J. Naik: Shri Wadiwa: Shri Chhotubhal Patel:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that a Central Institution for Research and Training in Public Cooperation has been recently established by the Planning Commission;

(b) if so, the functions thereof; and

(c) the annual expenditure to be incurred by Government?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) Yes. The correct name of the Institution is the Central Institute of Research and Training in Public Co-operation.

(b) A statement is laid on the Table of the House showing the general objects of the Institute. [Placed in Library. See No. LT-7347/66].

(c) The annual expenditure will depend upon the actual requirements of the Institute and will vary from year to year. For the current financial year, a provision of Rs. 4 lakhs has been provided in the Budget Estimates of the Planning Commission to be given to the Institute as grant-in-aid.

Civil and Electrical Engineers in Kerala

1667. **Shri Mohammed Koya** : Will the Minister of Irrigation and Power be pleased to state:

(a) the total number of Engineering Graduates recruited and number of Diploma holders and certificate holders promoted to the cadre of Junior Engineers (Electrical and Civil Wing separately) in the Kerala State Electricity Board from the 1st October, 1963 to 1st June, 1966;

(b) whether the conditions contemplated in G.O. No. MS-449/63-PW dated the 21st October, 1963 of Government of Kerala have been strictly observed in the matters of their recruitments and promotions; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao) : (a) The position is as follows:—

	Elec.	Civil
Graduates	45	59
Diploma holders	26	5
Certificate holders	24	32

(b) and (c). It has not been possible for the Board to implement the orders/fully as it experienced certain practical difficulties in this behalf. While the matter was under consideration of the State Government an industrial dispute arose between the Executive Employees Union and the State Electricity Board in which "Promotion and appointment to the cadre of Junior Engineers" was one of the items of dispute. This issue along with two other issues were referred to adjudication on 18th August, 1964 by the State Government. The final award of the Industrial Dispute is awaited.

वित्त मंत्रालय में अनुवादक

1668. श्री जगदेव सिंह सिद्धास्ती : क्या वित्त मंत्री 14 अप्रैल, 1966 के अंतरांकित प्रश्न संख्या 3654 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) राजस्व विभाग के लिए कितने प्रशिक्षित अनुवादकों की आवश्यकता है ;

(ख) कुल अनुवादकों में से कितने अनुवादक संघ लोक सेवा आयोग अथवा रोजगार दिलाऊ दफ्तर से मांगे गये थे ;

(ग) पर्याप्त संख्या में हिन्दी अनुवादकों की भर्ती करने के लिए क्या कार्यवाही की गई है ; और

(घ) केन्द्रीय उत्पादन-शुल्क विभाग तथा आयकर विभाग से सम्बन्धित स्थायी आदेश अंग्रेजी के साथ साथ हिन्दी में जारी करने की व्यवस्था कब तक की जाने की सम्भावना है ?

वित्त मंत्री (श्री शचीन्द् चौधरी) :

(क) कार्यभार के आधार पर संख्या का का निर्धारण अभी होना है।

(ख) और (ग). सवाल ही नहीं उठते।

(घ) कोई मियाद निश्चित करना सम्भव नहीं है क्योंकि कर्मचारियों की स्वीकृति तथा भर्ती में जितना समय लगने की सम्भावना है उतका निश्चित रूप से अनुमान नहीं लगाया जा सकता।

रिजर्व बैंक के कर्मचारियों के वेतन-क्रम

1669. श्री प्रकाशचोर शास्त्री : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि .

(क) क्या यह सच है कि रिजर्व बैंक के विभिन्न कार्यालयों में इलेक्ट्रिशियनों, कम्पाउण्डरों, टेलीफोन ऑपरेटर्स आदि